

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 09-04-2024 AT 10.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER** : --

**PETITION NUMBER** : IBA/656/2020

**NAME OF THE PETITIONER** : State Bank of India

**NAME OF THE RESPONDENT(S)** : Manjeer Singh Bhatia (In the matter of  
Bhatia Coke & Energy Ltd)

**UNDER SECTION** : Sec 95 of IBC 2016

**ORDER**

Ld. Counsel Mr. M.L. Ganesh for the Applicant. Ld. Counsel Mr. Bharadwajaramasubramaniam.R for the Personal Guarantor . Ld. Counsel Ms.Ayushi Patidar for the RP.

In the above case the Applicant stated that he would check with the Financial Creditors whether their claims have been fully satisfied consequent to the approval of the resolution plan in the case of the corporate debtor M/s. Bhatia Coke and Energy Ltd. The Counsel for the Guarantor in his reply filed on 20.02.2024 (Physical copy) vide S.R.NO.890 states that the claims have been fully satisfied and therefore the Applicant has no claims left to enforce against the personal guarantor. The Applicant is directed to file a memo within 2 weeks.

List the application for hearing on **06.06.2024**.

-Sd-

**RAVICHANDRAN RAMASAMY**  
Member (Technical)

-Sd-

**JYOTI KUMAR TRIPATHI**  
Member (Judicial)

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